

Overtime Allowance

164. **Shri A. K. Gopalan:** Will the Minister of Railways be pleased to state:

(a) whether a decision has since been taken to treat 'House Rent allowance' as part of the wages for the purpose of computing overtime allowance; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) and (b). The recommendation made by the Second Pay Commission that pay and all allowances should be taken into account but house rent allowance should be excluded for computing overtime wages in all cases including those under the Factories Act, 1948, has been accepted by Government.

Gulhati Commission Recommendations

166. **Shri Basappa:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Chairman of the Gulhati Commission has urged for an open enquiry in the matter of distribution of Krishna-Godavari River Waters; and

(b) the places visited by members of the Commission in the Mysore Region of the Krishna River basin and what representations were made to them?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): (a) No such suggestion has been received by the Government of India from the Chairman, Krishna-Godavari Commission.

(b) The Commission has visited all the States including some projects and discharge sites. In the course of their visit to the States, the Commission had received numerous representations. As the report of the Commission has not yet been received by the Government of India, it is not

possible to give the exact number and nature of these representations.

Rural Drinking Water Supply Scheme

167. **Shri Basappa:** Will the Minister of Health be pleased to state:

(a) whether State Governments have taken advantage of the Grant-in-aid sanctioned by the Centre for the approved Rural Drinking Water Supply Schemes; and

(b) what is the grant asked for by the Mysore Government on this account and how much is sanctioned for 1961-62 and 1962-63?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) According to the existing procedure for the release of Central assistance to the States, allotment of funds is not made scheme-wise but the amount is sanctioned only at the end of each year for broad groups or categories of schemes. Three fourth of the total Central assistance allocated for a financial year is, however, released in lump sum ways and means advances to the State Governments in nine equal instalments during the course of the year. In view of this position, the question of sanctioning assistance for individual schemes does not arise.

Linking of Hubli and Karwar

168. **Shri Mohsin:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Karnatak Chamber of Commerce and other representative bodies have been urging for a railway link between Hubli and Karwar; and

(b) if so, what steps Government have taken in this matter.

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) It has not been possible to include this line in the Railways' programme of Construction of new lines during the Third Five Year Plan.